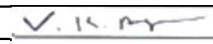


(Schedule)		
FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF SWASTIK LLOYDS ENGINEERING PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	Swastik Lloyds Engineering Private Limited
2	Date of incorporation of corporate debtor	11-12-1997
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1997PTC112416
5	Address of the registered office and principal office (if any) of corporate debtor	RANGWALLA BUILDING SHOP NO.258,ISLAMPURA STREET MUMBAI-400004 MH
6	Insolvency commencement date in respect of corporate debtor	31.03.2023 (Order was intimated to IRP on 01.04.2023)
7	Estimated date of closure of insolvency resolution process	28.09.2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Vimal Kumar Agrawal IBBI/IPA-001/IPPO0741/2017-2018/12247
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Office No. 4, Ground Floor C Wing ,Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: vimal@vpagrawal.in
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: cirp.swastiklepl@gmail.com
11	Last date for submission of claims	15.04.2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Swastik Lloyds Engineering Private Limited on 31.03.2023		
The creditors of Swastik Lloyds Engineering Private Limited , are hereby called upon to submit their claims with proof on or before 15.04.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.		
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.		
Submission of false or misleading proofs of claim shall attract penalties.		
Name and Signature of Interim Resolution Professional :	Vimal Kumar Agrawal	
Date and Place :	04.04.2023, Mumbai	



FINANCIAL EXPRESS

Tata Motors Limited
Bombay House, 24 Horni Mody Street, Mumbai, Maharashtra - 400001

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost/misplaced and the holder/claimant of the said Equity Shares applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office as mentioned above within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Share	Distinctive Nos. From	To	Certificate Nos.	Face Value
E2B1008771	Bhupendra Narayan Singh Deo	14,880	34366416	- 34381295	47290	2/-

Place: Mumbai
Date: 05/04/2023

Name of Claimants/Survivor
Yuvaraj Raghendra Dev

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF TAURIAN MINERALS PROCESSING PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	TAURIAN MINERALS PROCESSING PRIVATE LIMITED
2. Date of incorporation of corporate debtor	29th September, 2008
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U72200MH2008PTC187178
5. Address of the registered office and principal office (if any) of corporate debtor	Shree Saibaba Construction, S.No. 99/2, Flat No. 004, Ground Floor, Swami Complex, Purna Village Bhiwandi, Thane MH421302IN
6. Insolvency commencement date in respect of corporate debtor	31st March, 2023 (Order Received on 3rd April, 2023)
7. Estimated date of closure of insolvency resolution process	27th September, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Kunal Jayant Waje Reg.No. IBB/PA-001/IP-P-02472/2021-2022/13815
9. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No. 26, Snehal Bunglow, Shrirang Nagar, Gangapur Road, Nashik, Maharashtra, India-422013 Email- ipkunalwaje@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No. 26, Snehal Bunglow, Gokulwadi, Shrirang Nagar, Gangapur Road, Nashik, Maharashtra, India-422013 Email- trppmumbai@gmail.com
11. Last date for submission of claims	14th April, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as authorized representative of creditors in a class (Three names for each class)	NA
14. a) Relevant Forms and b) Details of authorized representatives are available at:	a) WebLink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Taurian Minerals Processing Private Limited on 31st March, 2023.

The creditors of M/s Taurian Minerals Processing Private Limited are hereby called upon to submit their claims with proof on or before 14th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA-NA. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Kunal Jayant Waje
Interim Resolution Professional of Taurian Minerals Processing Private Limited.
Date: 05th April, 2023, Place: Mumbai
Reg.No. IBB/PA-001/IP-P-02472/2021-2022/13815

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PRIVILEGE POWER AND INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Privilege Power and Infrastructure Private Limited
2. Date of incorporation of corporate debtor	04/09/1984
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U65990MH1984PTC033927
5. Address of the registered office and principal office (if any) of corporate debtor	3 rd Floor, HDIL Towers, Anant Kanekar Marg, Bandra (East) Mumbai - 400051
6. Insolvency commencement date in respect of corporate debtor	15/02/2023 (Copy of order received on 21/02/2023)
7. Estimated date of closure of insolvency resolution process	14/08/2023 (Considering insolvency commencement date is 15/02/2023 - However exclusion application is being filed)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anurag Kumar Sinha Registration no.: IBB/PA-001/IP-P-00427/2017-18/10750
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No.3602, Redwood (Tower No. 7), Runwal Greens, Mulund-Goregaon Link Road, Bhandup(West), Mumbai City, Maharashtra, 400078; e-mail: aksinhaip3@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 144-B, Mittal Court, 14th Floor, Nariman Point, Mumbai-400021 e-mail: privilegepower.ipo@gmail.com
11. Last date for submission of claims	16/04/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. a) Relevant Forms and b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court V has ordered the commencement of a Corporate Insolvency Resolution Process of Privilege Power and Infrastructure Private Limited on 15/02/2023 (Copy of order received on 21/02/2023).

The creditors of Privilege Power and Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 16/04/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anurag Kumar Sinha
Interim Resolution Professional
IBBI/PA-001/IP-P-00427/2017-18/10750
AFA Valid up to - 21/12/2023

Date : 05/04/2023
Place : Mumbai

V N P Electricals Private Limited
Reg. Off: Plot No. 93, Raghuvansh Co-Op Hsg. Soc. 302, 3rd Floor, Opp. Habbu Clinic, Sion (W), Mumbai - 400022, Maharashtra, INDIA
Tel No: 2563361/2562351/9328252200, Email: infovnp@gmail.com,
CIN: U31100MH2004PTC144339

NOTICE
Form No INC 26
(Pursuant to the Rule 30 of the Companies (Incorporation) Rules, 2014)
BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR), WESTERN REGION, MUMBAI

COMPANY APPLICATION NO..... OF 2023
IN THE MATTER OF THE COMPANIES ACT, 2013, SECTION 13(4) OF THE COMPANIES ACT, 2013 READ WITH RULE 30(5) (A) OF THE COMPANIES (INCORPORATION) RULES, 2014.
AND
IN THE MATTER OF M/S V N P ELECTRICALS PRIVATE LIMITED (CIN - U31100MH2004PTC144339),
HAVING ITS REGISTERED OFFICE SITUATED AT PLOT NO. 93, RAGHUVANSH CO-OP HSG SOC 302, 3RD FLOOR, OPP. HABBU CLINIC, SION (W), MUMBAI - 400022, MAHARASHTRA INDIA.

APPLICANT

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government acting through the office of the Regional Director, Western Region, Maharashtra, Mumbai under section 13 of the Companies Act, 2013, seeking the confirmation of alteration of the Memorandum of Association of the Company in terms of Special Resolution passed at the Extra-Ordinary General Meeting held on Wednesday, 01st March, 2023 to enable the Company to change its registered office from "State of Maharashtra" to the "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA 21 portal (www.mca.gov.in) by filing Insolvency Compliant Form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to The Regional Director, Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai - 400002, Maharashtra within Fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered office situated at V N P Electricals Private Limited, Plot No. 93, Raghuvansh Co-Op Hsg Soc 302, 3rd Floor, Opp. Habbu Clinic, Sion (W), Mumbai - 400022, India.

For V N P Electricals Private Limited
Dipen Indravadan Shah
Director
(DIN - 01113267)

Date: 05th April, 2023
Place: Mumbai

इंडियन बैंक Indian Bank
ALLAHABAD

JHU VILE PARLE DEVELOPMENT SCHEME BRANCH
12 A, Sagar Villa, Juhu Vile Parle Development Scheme, Juhu, Andheri (W), Mumbai-400 049.
Phone: 022-2610 8368, 2610 8598 Email: hyds@indianbank.co.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas: The undersigned being the Authorised officer of the Indian Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 15.11.2022 calling upon the borrowers Mrs. Om Shiv Construction Company to repay the amount mentioned in the notice being Rs. 79,89,893.63 (Rupees Seventy Nine Lakhs Eighty Nine Thousands Eight Hundred Ninety Three And Paise Sixty Three Only) and interest thereon within 60 days of the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 31st Day of March of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs. 79,89,893.63 and interest and other charges thereon from date of demand notice.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

Description of Immovable Property:
9 numbers of still puzzed parking in Basement in the building - "Jeevan Jyot", Om Shiv Construction Co., Plot No.173, CTS No.N 608-A, 608/1A, 608B, Village Pahadi, Jawahar Nagar, Road No. 2, Goregaon West, Mumbai - 400 104.

Sd/-
Authorized Officer,
Indian Bank

Date: 31.03.2023
Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SWASTIK LLOYDS ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Swastik Lloyds Engineering Private Limited
2. Date of incorporation of corporate debtor	12/11/1997
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U99999MH1997PTC124216
5. Address of the registered office and principal office (if any) of corporate debtor	RANGWALLA BUILDING SH.No.258,ISLAMPURA STREET MUMBAI-400004 MH
6. Insolvency commencement date in respect of corporate debtor	31.03.2023 (Order was intimated to IRP on 01.04.2023)
7. Estimated date of closure of insolvency resolution process	28.09.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vimal Kumar Agrawal IBBI/PA-002/IP/P0074/2017-2018/12247
9. Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin-401101 E-mail: vimal@vkgawal.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin-401101 E-mail: crp.swastiklloyd@gmail.com
11. Last date for submission of claims	15.04.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Swastik Lloyds Engineering Private Limited on 31.03.2023.

The creditors of Swastik Lloyds Engineering Private Limited, are hereby called upon to submit their claims with proof on or before 15.04.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vimal Kumar Agrawal
Date and Place :04.04.2023, Mumbai

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH: I FORM NO. NCLT. 3A

Joint Advertisement of the Petitioner Companies detailing petition (Pursuant to Rule 35 of National Company Law Tribunal Rules, 2016)

C.P. (CAA) / 20 (MB) / 2023
IN
C.A. (CAA) / 256 (MB) / 2022

In the matter of the Companies Act, 2013
And
In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016
And
In the matter of Scheme of Amalgamation (Merger by Absorption) of Kesaval Springs Distillers Private Limited ("KSDPL" or the "Transferor Company 1"), Mykingdom Ventures Private Limited ("MVP" or the "Transferor Company 2"), Srirampur Grains Private Limited ("SGPL" or the "Transferor Company 3") and Studt Projects Private Limited ("SPPL" or the "Transferor Company 4") with and into Tilaknagar Industries Limited ("TI" or the "Transferee Company") and their respective shareholders ("Scheme" or this "Scheme")

KESARVAL SPRINGS DISTILLERS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956, having its registered office at P.O. Tilaknagar, Tal. Shirampur, Dist. Ahmednagar, Shirampur, Maharashtra - 413 720, India [CIN: U15511PN1993PTC140561] ... First Petitioner Company / Transferor Company 1

MYKINGDOM VENTURES PRIVATE LIMITED, a company incorporated under the Companies Act, 1956, having its registered office at P.O. Tilaknagar, Tal. Shirampur, Dist. Ahmednagar, Shirampur, Maharashtra - 413 720, India [CIN: U74900PN2008PTC143964] ... Second Petitioner Company / Transferor Company 2

SRIRAMPUR GRAINS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956, having its registered office at P.O. Tilaknagar, Tal. Shirampur, Dist. Ahmednagar, Shirampur, Maharashtra - 413 720, India [CIN: U01300PN2008PTC144177] ... Third Petitioner Company / Transferor Company 3

STUDD PROJECTS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956, having its registered office at P.O. Tilaknagar, Tal. Shirampur, Dist. Ahmednagar, Shirampur, Maharashtra - 413 720, India [CIN: U45202PN2008PTC144178] ... Fourth Petitioner Company / Transferor Company 4

TILAKNAGAR INDUSTRIES LIMITED, a company incorporated under the provisions of the Indian Companies Act, VII of 1913, having its registered office at P.O. Tilaknagar, Tal. Shirampur, Dist. Ahmednagar, Shirampur, Maharashtra - 413 720, India [CIN: L15420PN1933PLC133303] ... Fifth Petitioner Company / Transferee Company

... Collectively known as Petitioner Companies

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF CHESA DENTAL CARE SERVICES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	CHESA DENTAL CARE SERVICES LIMITED
2. Date of incorporation of Corporate Debtor	13/02/1996
3. Authority under which Corporate Debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U85120MH1996PLC097192
5. Address of the registered office and principal office (if any) of Corporate Debtor	Unit No. 507, 5th Floor Keshava, Keshava Commercial Premises Co Op So Ltd, Bandra East Mumbai, Maharashtra - 400051
6. Insolvency commencement date in respect of Corporate Debtor	31.03.2023 (CIRP Order received on 03.04.2023)
7. Estimated date of closure of insolvency resolution process	29.09.2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mahesh Pareek Reg. No.: IBB/PA-001/IP-P-02529/2021-2022/13877
9. Address & email of the interim resolution professional, as registered with the board	Address : E-802, Sterling Court, Road No. 16, M I D C, Andheri East, Near Hotel Suncity, Mumbai Suburban, Maharashtra - 400093 E-mail: mpareek63@hotmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : E-802, Sterling Court, Road No. 16, M I D C, Andheri East, Near Hotel Suncity, Mumbai Suburban, Maharashtra - 400093 E-mail: chesa.cirp@gmail.com
11. Last date for submission of claims	17.04.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14. a) Relevant forms and b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CHESA DENTAL CARE SERVICES LIMITED on 31.03.2023 (order received on 03.04.2023).

The creditors of CHESA DENTAL CARE SERVICES LIMITED, are hereby called upon to submit their claims with proof on or before 17.04.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA-NA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Mahesh Pareek
Insolvency Professional
Date : 05.04.2023
Place: Mumbai
Reg. No.: IBB/PA-001/IP-P-02529/2021-2022/13877

SICOM LIMITED
Solitaire Corporate Park, Building No.4, 6th Floor, Guru Hargovindji Road Chakala, Andheri (East), Mumbai- 400 093 Tel: 022-66572700 Website: www.sicomindia.com

INVITATION FOR EXPRESSION OF INTEREST FOR SALE OF FINANCIAL ASSETS (NON PERFORMING ASSETS) OF SICOM LIMITED

SICOM Limited (SICOM), invites Expressions of Interest ("EOI") from ARCs/Banks/FIs/NBFC/Company, as defined in Sub-Section (20) of Section 2 Of the Companies Act, 2013 for the sale of its Financial Assets ("Non-Performing Assets") as per the extant RBI Guidelines under Swiss Challenge Method. Eligible Interested Applicants may download the Bid Document alongwith the List of NPA Assets available for Sale from the website of SICOM LIMITED (www.sicomindia.com). The Bid Document can also be obtained by sending an email to Officers as given below.

Please note that the Non-Performing Assets are being sold as pool of assets or individual loan account(s). Each prospective transferee shall be required to submit an Expression of Interest ("EOI") along signed copy of bid document and Non-Disclosure Agreement ("NDA") to initiate the due diligence exercise. The sale of financial assets ("Non-Performing Assets") is only on Upfront Cash basis and on "As is where is, as is what is, whatever there is and without recourse basis".

Interested applicants shall submit the Expression of Interest ("EOI") on or before 5:00 PM on April 17, 2023 in either a sealed envelope to SICOM LIMITED at its Registered Office at Mumbai or by e-mail to: For LOT I, II, III, IV and V (As per Bid document)

Mr. Rajendra Bhosale	M-98335 46349	rbhosale@sicomindia.com
Mrs. Disha Marathe	022 6657 2766	sware@sicomindia.com
Mrs. Rasika Sawant	022 6657 2750	rsawant@sicomindia.com

SICOM reserves the right to alter, modify the terms and conditions of the said sale or to cancel/postpone the proposed asset sale/alter/add/delete any account(s) offered for sale at any stage of transaction, change/extend the time-lines outlined in this Bid document without assigning any reason thereof whatsoever. The decision of SICOM Ltd in this regard shall be final, binding and conclusive. Please note that the sale shall be subject to final approval by the Competent Authority of SICOM Ltd.

Date - April 5, 2023
Place - Mumbai
Sd/-
Authorised Signatory

L&T Finance Limited
Registered Office: 15th Floor, PS Srijan Tech Park Plot No. 52, Block DN, Sector V, Salt Lake City Kolkata 700 091, District 24-Parganas North. CIN No.: U65910WB1993FLC060810
Branch office: Raigad

L&T Financial Services

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on "AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION" by way of "PUBLIC AUCTION" for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Possession Taken	Earnest Money Deposit 10% or more of RP (in ₹)	Total Outstanding dues as on 31.03.2023	Reserve Price (in ₹)	Date of Inspection	Date and Time of Auction
1. Bhausaheb Anandrao Salve 2. Hemlata Bhausaheb Salve	Property Address - Flat No. B-5-204, Admeasuring Carpet Area 347 Sq.ft. (Carpet) On The Second Floor Of The Building Known As B-5, Situated At Xrbia Warai Ph-II, Village- Warai Tarfe Waredi, Survey No. 62, 6/3, 9/1, 9/2, 10/2A1, 10/1A1, 10/6, 12/1A1, 12/6A, 12/5, AND 10/9 Near Warai Woods, Tal - Karjat, Dist - Raigad, Karjat, Maharashtra, India, 410101. Boundaries Of The Entire Land East S.No. 13 And Village Boundary West S.No. 10 North S.No. 9, 13, 8 And 6 South River	H140952605 18030256, H140952605 18030256L	2nd December 2022	Rs. 2,10,171.90/-	Rs. 23,81,168.81/-	Rs. 21,01,719/-	19/04/2023	24/04/2023
1. Sudhakar Shantaram Kadam 2. Shilpa Sudhakar Kadam	Property Address - Flat No. C4-202, Admeasuring Carpet Area 359 Sq.ft. (Carpet) On The Second Floor Of The Building Known As C4, Situated At Xrbia Warai, Village- Warai Tarfe Waredi, Survey No. 62, 6/3, 9/1, 9/2, 10/2A1, 10/1A1, 10/6, 12/1A1, 12/6A, 12/5, AND 10/9 Near Warai Woods, Tal - Karjat, Dist - Raigad, Karjat, Maharashtra, India, 410101 And Bounded As Follows: East S.No. 13 And Village Boundary West S.No. 10 North S.No. 9, 13, 8 And 6 South River	H168662808 18122153, H168662808 18122153L	2nd December 2022	Rs. 2,28,470.90	Rs. 28,42,968.34/-	Rs. 22,84,709/-	19/04/2023	24/04/2023
1. Sunilkumar Chandra Jaiswar 2. Chintadevi Chandra Jaiswar	Property Address - Flat No. C5-403 Admeasuring 34.66 Square Meter (Carpet Area) On The Fourth Floor In The Building C-5, At Xrbia Warai, Ph-I Village - Warai Tarfe Waredi, Survey No. 62, 6/3, 9/1, 9/2, 10/2A1, 10/1A1, 10/6, 12/1A1, 12/6A, 12/5, AND 10/9, Near Warai Woods, Tal - Karjat, Dist - Raigad, Karjat, Maharashtra, India, 410201 And Bounded As Follows: East S.No. 13 And Village Boundary West S.No. 10 North S.No. 9, 13, 8 And 6 South River	H156922306 18012411, H156922306 18012411L	26th July 2022	Rs. 2,43,727.8	Rs. 29,70,172.25/-	Rs. 24,37,278/-	19/04/2023	24/04/2023

- Terms And Conditions Of Public Auction**
- The E-auction Sale is being conducted online by the Authorised Officer through the website <https://sarfaesi.e-auctiontiger.net> under the provisions of SARFAESI Act with the aid and through public e-Auction mode.
 - The public E-auction will be conducted on the date and time mentioned herein above, when the secured assets/ mentioned above will be sold on "AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.
 - For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before 21/04/2023.
 - The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
 - The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of D.D./J.O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on 24/04/2023 i.e., day of e-auction or on the next working day i.e., 25/04/2023, which deposit will have to be confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e., 75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
 - For inspection of property or more information, the prospective bidders may contact the authorised officer i.e., "Name - Prashant Patil, contact No. 9223548807, L&T Finance Ltd. - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098 and Ankit Vig, contact No. 8668943242, L&T Finance Ltd. - Office: 6th Floor, Brindavan Building, Plot No 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098" At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.
 - The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
 - The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 about the holding of above-mentioned public E-auction sale.
 - The Borrower (s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called upon to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI Act, 2002.
 - The Borrower (s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s) public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 05.04.2023
Place: Raigad
Sd/-
Authorized Officer
For L&T FINANCE LIMITED

